NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **HON'BLE MEMBER (TECHNICAL)** **TMT. T.KRISHNA VALLI** **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/6/KOB/2024
SECTION	SEC 271 (a), 272 (1) (a) C/ACT.
NAME OF PARTIES	TRANSDOT PRIVATE LIMITED V/S REGISTRAR OF COMPANIES.
PETITIONERS ADVOCATE/ PROFESSIONAL	ARTIS LAW HOUSE
RESPONDENTS ADVOCATE/ PROFESSIONAL	ROC

27 JUNE 2024

O R D E R

CP(C/ACT)/6/KOB/2024

Learned Counsel, Mr. Bijoy P Pulipra appears on behalf of the Petitioner through virtual mode and submits that he has complied with the order dated 13.06.2024 and filed the written consent of **Advocate Mr. Sankar P Panicker**, who is willing to act as the Provisional Liquidator of the Petitioner Company. The consent letter is filed by way of an affidavit, which is on record.

In that view of the matter, the Petitioner is directed to undertake the compliance of Rule 5 of the Companies (Winding up) Rules, 2020 and to complete the necessary requirements as indicated in the Rule, on or before the next date fixed for hearing.

Learned ARoC, Mr. Sabari Raj appears through virtual mode.

List this matter for further consideration on **13.08.2024.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

T.KRISHNA VALLI
MEMBER (JUDICIAL)